

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, AT NEW DELHI

O.A. NO. 69 OF 2025

IN THE MATTER OF:

NARESH KUMAR YADAV

.... APPLICANT

VERSUS

STATE OF HARYANA &amp; ORS.

.... RESPONDENTS

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(SHRIYA TAKKAR, MANAN TAKKAR)

*Avantika Thakur*

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*Udit Saini*

AVANTIKA THAKUR, AASTHA TYAGI, PRINCE SHARMA, UDIT SAINI)

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M/S ARTLO

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, AT NEW DELHI**

**O.A. NO. 69 OF 2025**

**IN THE MATTER OF:**

**NARESH KUMAR YADAV**

**.... APPLICANT**

**VERSUS**

**STATE OF HARYANA & ORS.**

**.... RESPONDENTS**

**Objections to Report dated 15.09.2025 filed by Joint  
Committee constituted by this Hon'ble Tribunal, on  
behalf of Respondent No. 7, M/s. Nani Resorts and  
Floriculture Private Limited through Mr. Sandeep  
Gupta its Authorized Officer.**

1. That the present objections are being filed in response to the report filed by the Joint Committee dated 15.09.2025 constituted by this Hon'ble Tribunal. That vide order dated 30.04.2025, this Hon'ble Tribunal was pleased to constitute a Joint Committee, comprising representatives of the Member Secretary, Central Pollution Control Board (CPCB), the Member Secretary, Haryana State Pollution Control Board (HSPCB), and the Regional Officer, MoEF & CC, Chandigarh, with the nodal agency designated as the HSPCB.
2. The Joint Committee was mandated to undertake a site visit and to examine:
  - (i) all clearances obtained by Respondent No. 7;
  - (ii) the correctness of facts disclosed by Respondent No. 7 while obtaining such clearances;
  - (iii) the construction activities undertaken by Respondent No. 7, and
  - (iv) the extent of such activity prior to obtaining Environmental Clearance.
3. Pursuant to the aforesaid directions, the Joint Committee conducted the site visit on 08.07.2025. During the course of the inspection, certain construction

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activities were observed to be in progress at the project site. The Committee undertook a detailed examination of the extent and nature of the construction, including verification of ongoing activities against the clearances obtained by Respondent No. 7, and assessed compliance with the conditions stipulated in the Environmental Clearance granted by SEIAA.

4. That the Joint Committee has filed its report dated 15.09.2025 containing certain observations and findings pertaining to the alleged construction activities and compliance status of Respondent No. 7. It is submitted that the correctness, accuracy, and completeness of the said observations are specifically denied, save and except which are expressly admitted herein. It is further submitted that several observations made by the Committee are based on erroneous assumptions, incomplete appreciation of facts, and misinterpretation of the statutory framework governing environmental clearances and construction activities.
5. It is submitted that Respondent No. 7 has, at all times, acted in full compliance with statutory provisions, including the EIA Notification, 2006, the provisions of the Air and Water Acts, and relevant guidelines issued by the Ministry of Environment, Forests and Climate Change. All project-related applications, including those for Environmental Clearance and Consent to Establish, were submitted with full disclosure, and construction activities were undertaken only in accordance with the permissions granted or as permissible in law.
6. **POINT-WISE REPLY TO FINDINGS OF THE JOINT COMMITTEE:**
  - I. **REPLY TO SECTION 2.3.1 – SITE VISIT:**
    - a. It is submitted that the construction activities observed by the Joint Committee during the site visit conducted on 08.07.2025 were carried out subsequent to the grant of Consent to Establish dated 27.01.2025 by the

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Respondent Haryana Pollution Control Board. Consequently, no construction of residential flats, office buildings, or other main project structures was undertaken prior to obtaining the CTE, and all construction activities at the time of inspection were permitted under applicable statutory provisions.

- b. It is pertinent to mention here that prior to the grant of CTE, Respondent No. 7 had undertaken only non-structural preparatory measures, which were limited to:
  - i. Construction of a boundary wall along the periphery of the project site for safeguarding the land against encroachment; and
  - ii. Minimal site preparation—including demarcation and minor levelling necessitated by the undulated nature of the land and required to facilitate access for construction materials for the boundary wall, and to maintain the site in a secure and organized condition.
- c. The above preparatory activities are expressly permitted under the Office Memorandum dated 29.03.2022 (F. No. IA3-22/10/2022-IA.III [E 177258]), which clarifies that civil works such as boundary walls, fencing, and minor site levelling do not constitute commencement of project construction requiring prior Environmental Clearance.
- d. The initial CTE application dated 13.01.2025 was for a limited built-up area of 14,500 sq. mtrs and was made in order to avoid wastage of time in case E.C. is not granted to the project. This CTE was duly granted on 27.01.2025, after which Respondent No. 7 commenced construction strictly in accordance with the permissions granted i.e. for a project having a constructed area of 14,500 sq. mtrs.

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e. It is reiterated that the Company in this project has raised no construction whatsoever beyond the approvals granted by the statutory authorities and has been complying with all the environmental norms for pollution mitigation or otherwise. Therefore, it is submitted that the Joint Committee's inference suggesting any unauthorized construction prior to EC or CTE is factually and legally incorrect, as all substantive construction activities, including development under the built-up area of 14,500 sq. m., commenced only after the grant of CTE and in strict compliance with statutory permissions.

## **II. REPLY TO SECTION 2.3.2 – CLEARANCES OBTAINED BY THE RESPONDENT NO. 7:**

a. It is submitted that Respondent No. 7, M/s Nani Resorts and Floriculture Pvt. Ltd., in strict compliance with the provisions of the EIA Notification, 2006, submitted an application for Environmental Clearance (EC) under Category B2 of Schedule 8(b). The application comprehensively disclosed the entire project, including:

- Development of land measuring 11.21875 acres at Village Harsaru, Sector 88A, Gurugram, Haryana;
- Development of independent residential floors under the Affordable Residential Plotted Colony scheme (Deen Dayal Jan Awas Yojna- 2016);
- Ancillary facilities including internal roads, sewage treatment, stormwater drainage, green spaces, and other infrastructure.

b. The EC application was meticulously prepared and submitted to the State Environment Impact Assessment Authority (SEIAA), Haryana. After due consideration, the Environmental Clearance was granted on 20.02.2025 under File No. SEAC/HR/2024/269 (already annexed as

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- Annexure R7/3, at page no. 346-360 of the court file), expressly authorizing construction in accordance with the stipulated conditions for the development of the project with a total built-up area of 1,29,806.27 sq. mtrs.
- c. The project proponent apprehensive regarding grant or non-grant of E.C., in the interregnum on 13.01.2025 applied for C.T.E for a smaller project of developed plots and construction (built-up area upto 14,500 sq. mtrs.
- d. This Consent to Establish was duly granted by the Respondent Haryana State Pollution Control Board on 27.01.2025 (Annexure R7/4, pp. 361–365 of the court file) for the establishment of a Building and Construction project with a built-up area of 14,500 sq. mtrs. All construction activities undertaken thereafter were strictly within the scope of the granted CTE. No construction beyond the permitted built-up area was initiated prior to the grant of the CTE, ensuring full compliance with applicable statutory provisions.
- e. Subsequently after E.C. was granted, a revised CTE application for the entire project area (1,29,806.27 sq. meters) was submitted on 27.03.2025. A copy of the said CTE application is annexed herewith and marked as **Annexure R7/1**. The said CTE application was refused on 05.05.2025, and a copy of the refusal is annexed herewith and marked as **Annexure R7/2**. Thereafter, Respondent No. 7 has submitted a fresh CTE application on 29.09.2025, which is currently pending approval with HSPCB. A copy of the fresh CTE application is annexed herewith and marked as **Annexure R7/3**. It is respectfully submitted that Respondent No. 7 has been fully compliant with statutory provisions throughout and that all construction undertaken so far has remained within the parameters of the CTE granted on 27.01.2025.

- f. It is submitted that Respondent No. 7 possesses all requisite project-related approvals, including the Forest Clearance dated 21.02.2023. A copy of the Forest Clearance is annexed herewith and marked as **Annexure R7/4**. Additionally, Respondent No. 7 has obtained the **Aravali Clearance dated 18.12.2023**, a copy of which is annexed herewith and marked as **Annexure R7/5**. These documents demonstrate that the Answering Respondent has complied with all statutory requirements, including environmental safeguards, and confirm that no construction beyond the approvals granted has been undertaken.

**III. REPLY TO SECTION 2.3.3 – CORRECTNESS OF FACTS DISCLOSED:**

- a. It is submitted that all information disclosed by Respondent No. 7 in Form-I, Form-IA, and the CTE applications was true, accurate, and complete, and there was no concealment or misrepresentation of facts. The built-up area disclosed in the Environmental Clearance application dated 11.12.2024, which was subsequently granted on 20.02.2025, was 1,29,806.27 sq. mtrs., representing the entire project proposal, including independent residential floors, commercial facilities, and community infrastructure.
- b. The initial CTE application dated 13.01.2025 pertained solely to limited to a smaller project, with a built-up area of 14,500 sq. m., and was for the establishment of a Building and Construction project, and not merely for roads, STP, or project office. At the time of filing the CTE application, no construction of residential flats or other main project structures had commenced; only preparatory measures were undertaken, including construction of a boundary wall along the site periphery and minimal site levelling and demarcation to safeguard and organize the land. These preparatory activities are expressly permitted under the Office

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Memorandum dated 29.03.2022, which clarifies that such civil works do not constitute commencement of project construction requiring prior Environmental Clearance.

- c. It is categorically denied that the Respondent attempted to obtain a CTE for 14,500 sq. m. in order to conceal the submission of the Environmental Clearance application for the full project area of 1,29,806.27 sq. m., or to counter any complaint regarding alleged illegal construction. The CTE granted on 27.01.2025 was strictly in accordance with statutory provisions and all construction activities were undertaken within the limits of the granted CTE. It is further denied that construction of residential flats had been observed at the site without requisite permissions. Any suggestion of construction in violation of statutory approvals is factually and legally incorrect.
- d. It is further submitted that there exist a few trees within the project site. A portion of these trees shall be retained and suitably incorporated into the proposed greenbelt development, whereas the remaining trees shall be felled in accordance with statutory permissions as necessitated by the project. In this regard, Respondent No. 7 submitted a tree-felling application to the concerned Forest Department, and requisite permission for tree felling/transplantation was duly granted on 30.01.2025 by the competent Divisional Forest Officer. A copy of the permission letter dated 30.01.2025 is annexed herewith and marked as **Annexure R7/6**. The same clearly demonstrates that Respondent No. 7 has at all times complied with applicable environmental safeguards and statutory requirements relating to trees and greenbelt development.

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- e. Subsequently, Respondent No. 7 submitted for a revised CTE application dated 27.03.2025 for the built-up area of 1,29,806.27 sq. mtrs., which was refused by the Haryana Pollution Control Board on 05.05.2025. A fresh CTE application dated 29.09.2025 for the same built-up area is now pending consideration.
- f. Accordingly, the Joint Committee's inference suggesting any deliberate misstatement or concealment of facts is factually and legally incorrect, as all substantive construction activities commenced only after the grant of CTE and in full compliance with statutory permissions.

#### **IV. REPLY TO SECTION 2.3.4 – CONSTRUCTION ACTIVITIES UNDERTAKEN BY RESPONDENT NO. 7**

- a. It is submitted that all construction activities undertaken by Respondent No. 7 were in strict compliance with the statutory approvals granted by the competent authorities and at no stage was any construction carried out beyond the sanctioned limits. The Consent to Establish dated 27.01.2025, granted by Respondent Haryana Pollution Control Board, specifically authorized the establishment of a Building and Construction project with a built-up area of 14,500 sq. meters. No construction of residential flats, commercial, or community buildings was undertaken prior to the grant of CTE.
- b. Prior to the grant of CTE, the activities carried out on site were limited to non-structural preparatory measures, including:
  - i. Construction of a boundary wall along the periphery of the project site to safeguard the land against encroachment;
  - ii. Minimal site levelling and demarcation of the undulating land to enable smooth transportation of construction materials and organization of the project site;

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- iii. Other preparatory civil works expressly permitted under the Office Memorandum dated 29.03.2022.
- c. All substantive construction, including development under the built-up area of 14,500 sq. meters, commenced only after the grant of the CTE. Subsequently, once the E.C. was granted, Respondent No. 7 submitted a revised CTE application for the full project area of 1,29,806.27 sq. meters on 27.03.2025, which was refused on 05.05.2025, and a fresh application dated 29.09.2025 is currently pending consideration for an area admeasuring 1,29,806.27 sq. mtrs. which is currently under fresh CTE application, which is pending, and no EC provisions, thus have been violated as no construction has been raised beyond 14,500 sq. mtrs. i.e. the permissible limit in CTE dated 27.01.2025.
- d. It is submitted that the photographs taken by the Joint Committee, annexed as Annexure-R/6 at pages 445–457 of the court file, do not demonstrate that the constructed area exceeds the built-up area of 14,500 sq. mtrs. for which the Consent to Establish dated 27.01.2025 was granted. The photograph at page 446, which the Joint Committee has interpreted as depicting a building, in fact shows a temporary steel sheet structure/advertisement. Additionally, the structures visible on the right side of the same photograph comprise temporary hutments for guards and labourers without any brickwork.
- e. In view of the foregoing, the inference drawn by the Joint Committee suggesting that construction activities at the project site exceeded the sanctioned built-up area under the Consent to Establish dated 27.01.2025 is entirely without basis. The Joint Committee's observations fail to take into account the statutory approvals in place, the nature of the preparatory

works carried out prior to the grant of CTE, and the construction activities, which commenced only after the issuance of the CTE for the specified built-up area of 14,500 sq. meters. The photographs relied upon by the Committee, including those at pages 446–447 of the court file, either depict temporary and non-permanent structures or construction undertaken after the grant of CTE. Consequently, any suggestion that Respondent No. 7 engaged in construction beyond the authorized limits is factually inaccurate, misleading, and legally untenable, and does not constitute any violation of environmental or statutory provisions.

**V. REPLY TO SECTION 2.3.5. – EXTENT OF CONSTRUCTION ACTIVITY PRIOR TO EC:**

- a. It is denied that any construction of residential flats or any other substantive project structures was undertaken by Respondent No. 7 prior to the grant of the Consent to Establish dated 27.01.2025 by the Respondent Haryana Pollution Control Board. The allegation that 14,600 sq. ft. of flats was constructed without obtaining CTE or in violation of Environmental Clearance is factually and legally incorrect.
- b. It is submitted that that no construction of residential flats, commercial buildings, or any other substantive project structure had been undertaken prior to the grant of Consent to Establish dated 27.01.2025 for an area of 14,500 sq. mtrs.
- c. It is submitted that prior to the grant of CTE, Respondent No. 7 had undertaken only preparatory and non-structural measures, including construction of a boundary wall along the periphery of the project site for safeguarding the land against encroachment and minimal site preparation— including demarcation and minor levelling necessitated by the undulated

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nature of the land and required to facilitate access for construction materials for the boundary wall, and to maintain the site in a secure and organized condition and ensuring operational readiness and, in accordance with the Office Memorandum dated 29.03.2022 do not constitute commencement of project construction requiring prior Environmental Clearance.

- d. Subsequent to the grant of CTE, construction commenced strictly in accordance with the permissions granted for operational and ancillary infrastructure. No residential flats, commercial buildings, or other main project structures were constructed prior to obtaining the CTE. For the total built-up area of 1,29,806.27 sq. m., corresponding to the Environmental Clearance granted on 20.02.2025, a fresh CTE application was submitted on 29.09.2025 and is currently pending approval. Therefore, any substantive construction of the main project structures beyond 14,500 sq. mtrs. shall be undertaken only after the grant of CTE pending approval with the Respondent Haryana State Pollution Control Board.
- e. It is submitted that all construction activities carried out by Respondent No. 7 have been strictly permissible under the statutory framework, undertaken in good faith, and cannot in any manner be equated with unauthorized pre-EC construction, rendering the Joint Committee's conclusions on this point factually and legally untenable.

In view of the foregoing, it is submitted that Respondent No. 7 has, at all times, acted in strict conformity with the statutory provisions governing environmental clearances and Consent to Establish, and has undertaken all construction activities strictly within the ambit of the approvals granted by the competent authorities. The preparatory works carried out prior to the grant of CTE and EC were limited, non-structural in nature, and expressly permitted under the applicable Office

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Memorandum, and therefore cannot be construed as unauthorized construction. Further construction activities have been undertaken only after obtaining CTE dated 27.01.2025 and limited to the permissible extent i.e. less than 14,500 sq. mtrs., which is an admitted fact. That all substantive construction of residential flats, commercial buildings, and ancillary infrastructure i.e. beyond 14,500 sq. mtrs. and as per EC shall only be undertaken after obtaining the requisite statutory approvals, including the pending Consent to Establish for the full project built-up area. It is, therefore, submitted that the findings of the Joint Committee alleging unauthorized pre-EC construction are misconceived, factually incorrect, legally untenable, and do not reflect the Answering Respondent's compliance with all statutory requirements. Once it is an admitted fact that construction upto 14,500 sq. mtrs. was started only after obtaining CTE dated 27.01.2025 and without breaching the limit of 14,500 sq. mtrs., the allegations of any illegal construction does not survive. The Respondent No. 7 has already obtained E.C. for constructing an area upto 1,29,806.27 sq. mtrs. and shall raise construction beyond 14,500 sq. mtrs. only after it is granted CTE for the area specified in E.C. and for which application of CTE is pending decision with Respondent Haryana State Pollution Control Board.

## **PRAYER**

In view of the foregoing submissions, it is respectfully prayed that this Hon'ble Tribunal may be kindly be pleased to:

- a. take on record the present objections filed on behalf of Respondent No. 7;
- b. dismiss the instant O.A. with costs;
- c. exempt the Respondent No. 7 from filing better/ legible/ typed/ translated copies of the Annexures; and/or

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Pass such and/or further orders as deemed fit and proper in the peculiar facts and circumstances of this case in favor of the Respondent No 7.

**Note : Affidavit in support is attached.**

**DATE:**  
**PLACE:**



**RESPONDENT NO 7**

(M/S NANI RESORTS & FLORICULRURE PRIVATE LIMITED)



(SHRIYA TAKKAR, MANAN TAKKAR)





AVANTIKA THAKUR, AASTHA TYAGI, PRINCE SHARMA, UDIT SAINI  
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 69 OF 2025

IN THE MATTER OF:

NARESH KUMAR YADAV

...APPLICANT

VERSUS

STATE OF HARYANA & ORS

...RESPONDENTS

Affidavit of Sandeep Gupta S/o Sh. Yashpal Gupta,  
Aged about 38 years, Authorized Representative of  
M/s Nani Resorts & Floriculture Private Limited  
Registered Office At M-18, Greater Kailash – 2, New  
Delhi – 110048.(Respondent No – 7)

I, the above named deponent do hereby solemnly affirm and state as  
under:

1. That I am the Respondent No 7 in the Original Application and as such well acquainted with the facts of the present case as per records available and competent to affirm the present affidavit.
2. That the Objections has been drafted under my instructions and after perusing its contents, the same has been duly signed and the contents of the same are true and correct based on the records maintained by the Respondent No 7 in the ordinary course of its Business. No part of it is false and nothing material has been kept concealed therefrom.



3. That the Annexures attached with the Objections are true copy of their original ones.

PLACE:

DATE:

DEPONENT

(M/S NANI RESORTS & FLORICULRURE PRIVATE LIMITED)

VERIFICATION:

Verified that the contents of para 1 and 3 of my affidavit are true and correct to my knowledge. No part of it is false and nothing material has been kept concealed therefrom.

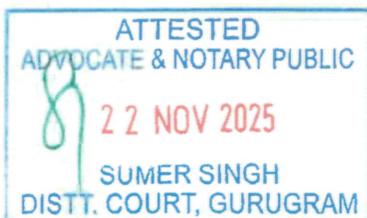
Verified At \_\_\_\_\_ On \_\_ Day of \_\_\_\_\_, 2025

PLACE:

DATE:

DEPONENT

(M/S NANI RESORTS & FLORICULRURE PRIVATE LIMITED)





**HARAYANA STATE POLLUTION CONTROL BOARD**  
**PERFORMA FOR OBTAINING NO OBJECTION CERTIFICATE(N.O.C)**  
**(For Status you may visit Website of the Board- hspcb.org.in)**



Industry ID: 25GUSO903333  
 Application No: 92582256  
 Application Date: 27-03-2025  
 Application Form Updated on: 03-05-2025

**PART-A**

**1. NAME AND ADDRESS OF THE PROMOTER/INDUSTRIAL UNDERTAKING (BLOCK LETTERS)**

**Name of Industrial undertaking** : Nani Resorts and Floriculture Pvt. Ltd.  
 Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Urban Complex, Dist- Gurugram, Haryana, GURGAON SOUTH

**Name of the promoter/ MD/Managing Partner with surname first**

S.No.	Name	Designation	Residential Address	Email Id	Mobile Number	Owner Type
1	Ashok Dhariwal	Other	S/o Karan, Jaurasi (32), Mewat, Haryana - 122105	Ashok@rof.co.in	9871314178	Authorized Signatory

**2. Address for communication** : Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Urban Complex, Dist- Gurugram, Haryana, Gurugram, Haryana, 122505

**Telephone** : 0-9717022441

**Fax No.** : -

**Pin Code** : 122505

**Email Address** : amit.kumar@rof.co.in

**3. Constitution of the firm/ company** : Private Limited Company

**4. Location** : Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Urban Complex, Dist- Gurugram, Haryana

**Place/Town** :

**District** : GURGAON SOUTH

**State** : Haryana

**5. Main items of manufacture/activity**

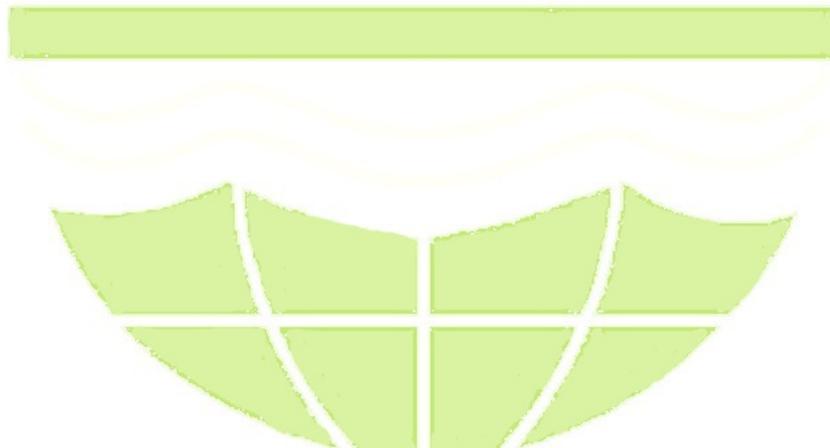
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Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NA	Metric Tonnes/Day	0	0	0	0

**6. Investment in fixed assets(Rs. In Lakhs)**

(a) Land	:	1059.0
(b) Building	:	9900.0
(c) Plant and Machinery	:	250.0
(d) Other fixed assets	:	12695.0
<b>Total</b>	:	<b>23904.0</b>
<b>7. Power requirements(KW)</b>	:	<b>3236</b>
<b>8. Proposed Employment</b>	:	
<b>9. Estimated date of commencement of production</b>	:	<b>09/01/2026</b>

**HARYANA STATE**



## 1. DETAILS OF PRODUCTION AND PROCESS

1.1 (i) list the main products which are proposed to be produced

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NA	Metric Tonnes/Day	0	0	0	0

1.2 List all raw materials with the daily consumption at full production capacity

	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	NA, it is affordable residential plotted colony project	0	Metric Tonnes/Day

2. **Manufacturing Proseses involved** :

3. **No. of person likely to work in unit** :

4. **Location**

4.1 Where is it proposed to locate the unit(Indl Area or otherwise) : Otherwise

4.2 If the site is situated in notified industrial estate :

a) Whether effluent collection,treatment & disposal system has been provided by the authority : NO

b) Will the applicant utilize the system,if provided : NO

c) if not provided,details of proposed arrangement for the treatment of effluent : STP of capacity 400 KLD is proposed

4.3 If not located in Industrial Area then give identification of nearest Residential Area(such as village,town etc. :

4.4 Total Plot Area,Built up area and area available for the use of treated sewage/trade effluent : Total Land Area - 45400.60, Buildup Area - 129806.2

4.5 Area proposed to be developed : 11.21875

4.6 If the site located near river bank/other water bodies:indicate the name and distance of the body

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

4.7 Does the location satisfy the requirements under Relevant Central/State Govt. notifications on ecologically fragile area etc.,if so give details? : NO-

4.8 Month and year of proposed commissioning of the unit **477** 09/01/2026

5. Average daily quantities of water to be consumed(inKl/d)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Municipal Supply	GMDA	257.0

Sr. No.	Water Consumed For	Quantity(KLD)
1	Others Domestic water	257.0
2	Others Treated water	118.0

6. Proposed effluent Treatment scheme

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	297.0	Yes	STP

7. Stack/Source of emission

Sr. No.	Stack Attached	Height of above ground level (in mts.)	Height above top of building (in mts.)	Internal diameter in (mts.)
1	DG set of 1500 kVA	.	6	.
1	DG set of 1500 kVA	.	6	.
1	DG set of 380 kVA	.	6	.

8. Proposed Air Pollution Control System  
Give information on type and add detailed specifications

Air pollution control system name	Status	Detail specification
Collector	Existing	NA

9. D.G Set Details

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	1500	720.0	6	Yes
2	1500	720.0	6	Yes
3	380	182.4	6	Yes

10. Proposed method of handling and disposal of waste trapped by pollution arresting equipment/hazardous waste

Landfill

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## 11. Declaration about awareness of the prescribed standards :-

a. That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

PLACE: Haryana

SIGNATURE:

DATE: 03/05/2025

NAME: Ashok Dhariwal

DESIGNATION: Authorized Signatory

ADDRESS: Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Urban Complex, Dist-Gurugram, Haryana

**DOCUMENTS ENCLOSED:**

1. Copy of balance sheet duly attested by CA/CA certificate w.r.t. capital investment coast for the preceding year. (capital investment coast should include the original cost of land building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if, it is on lease/rent/mortgage)
2. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
3. Copy of resolution of Board / power of attorney.
4. Lease deed/ Rent Agreement / Collaboration deed.
5. Change of land use/NOC certificate from the Town & Country Planning Department/Permission from respective Municipal Authority in case unit is situated in M.C. area.
6. Copy of Environmental Clearances in case the project is covered under EIA Notification dated 14.09.2006. (Such unit covered under EIA notification shall obtain environmental clearance first and then will apply for Consent to Establish to the Board)
7. Proof of receipt of application submitted to the Forest Department for clearance/permission/NOC from Forest Department
8. Report of Tehsildar regarding Kisam of land through Deputy Commissioner for areas covered under Aravali Notification, if applicable. In case if the land falls in the industrial estate/area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification
9. Fard Jamabandi or Intkal whichever is applicable / Allotment letter.
10. Manufacturing Process and Process flow chart

**\*\* This is System Generated Form Signature not Required \*\***


**HARYANA STATE POLLUTION CONTROL BOARD**


**Haryana State Pollution Control Board, 3rd Floor,  
HSIIDC Office Complex, IMT Manesar, Gurugram Email:-  
hspcbrogrs@gmail.com**

No. HSPCB/Consent/ : 329962325GUSOCTE92582256

Dated:05/05/2025

To.

**M/s : Nani Resorts and Floriculture Pvt. Ltd.  
Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Urban Complex,  
Dist- Gurugram, Haryana  
GURGAON  
122505**

Subject: Refusal of Consent to establish under Section 25/26 of the Water Act, 1974 and Section 21/22 of Air Act, 1981.

Please refer to your application no. 92582256 dated 2025-03-27 recieved in this board for grant of consent to establish under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Your above referred application has been examined by the Board and it has been established that the application submitted by you is incomplete and not conforming to the requirement of the previsions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as per policy of the Board. Accordingly, Show Cause Notice for refusal of consent to establish under above said Acts containing the said shortcomings/ incomplections was issued by the Board on dated **2025-04-28**. But you have failed to submit the satisfactory reply of the above said show cause notice and submit compliance of the observation. You have failed to take corrective measures for the deficiencies and incomplection in your application referred above as per details given below:-

1. Not filled complete Online application i.e Date Of Commissioning, water Consumption and discharge details etc. 2. Proof of deposit of NOC/CTE fee and performance security. 3. Unit need to clarify construction status along with supporting documents in reference to OA 69/2025. 4. Not submitted differentiated C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project for existing and expansion part. 5. Not submitted differentiated documents highlighting existing and expansion part i.e Fard, Aravali, Forest, Sultanpur NOC, Change of land use permission, Collaboration deed, Site plan and layout Plan.

In view of the above stated facts, the consent to establish under Section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 sought vide your above referred application, is hereby refused due to the above deficiencies/ incomplection in your application.

**KRISHAN  
KUMAR**

**Regional Officer, Gurgaon South**

*Haryana State Pollution Control Board.*

Digitally signed by KRISHAN  
KUMAR  
Date: 2025.05.05 16:25:09  
+05'30'



**HARAYANA STATE POLLUTION CONTROL BOARD**  
**PERFORMA FOR OBTAINING NO OBJECTION CERTIFICATE(N.O.C)**  
**(For Status you may visit Website of the Board- hspcb.org.in)**



Industry ID: 25GUSO903333  
 Application No: 122286386  
 Application Date: 29-09-2025  
 Application Form Updated on: 13-10-2025

**PART-A**

**1. NAME AND ADDRESS OF THE PROMOTER/INDUSTRIAL UNDERTAKING (BLOCK LETTERS)**

**Name of Industrial undertaking** : Nani Resorts and Floriculture Pvt. Ltd.  
 Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Urban Complex, Dist- Gurugram, Haryana, GURGAON SOUTH

**Name of the promoter/ MD/Managing Partner with surname first**

S.No.	Name	Designation	Residential Address	Email Id	Mobile Number	Owner Type
1	Mukesh Kumar	Other	Gurugram	compliance@rof.co.in	9717022441	Authorized Signatory

**2. Address for communication** : Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Urban Complex, Dist- Gurugram, Haryana, Gurugram, Haryana, 122505

**Telephone** : 0-9717022441

**Fax No.** :

**Pin Code** : 122505

**Email Address** : compliance@rof.co.in

**3. Constitution of the firm/ company** : Private Limited Company

**4. Location** : Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Urban Complex, Dist- Gurugram, Haryana

**Place/Town** :

**District** : GURGAON SOUTH

**State** : Haryana

**5. Main items of manufacture/activity**

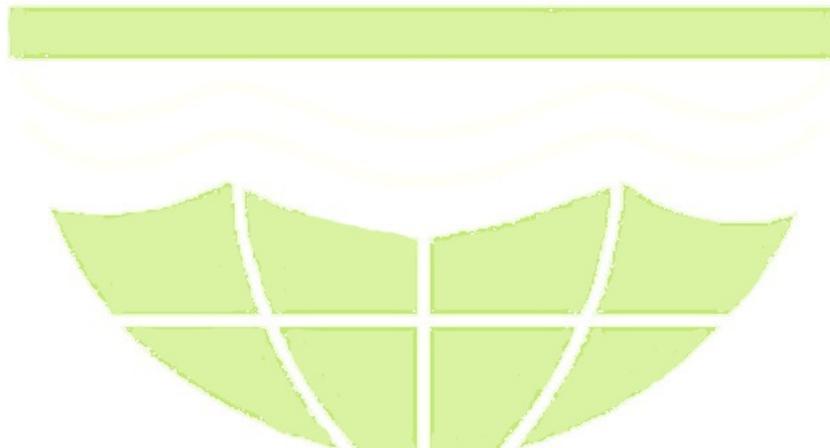
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Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NA	Metric Tonnes/Day	0	0	0	0

**6. Investment in fixed assets(Rs. In Lakhs)**

(a) Land	:	7626.0
(b) Building	:	25761.0
(c) Plant and Machinery	:	3220.0
(d) Other fixed assets	:	0.0
<b>Total</b>	:	<b>36607.0</b>
<b>7. Power requirements(KW)</b>	:	<b>3236</b>
<b>8. Proposed Employment</b>	:	
<b>9. Estimated date of commencement of production</b>	:	<b>31/10/2029</b>

**HARYANA STATE**



## 1. DETAILS OF PRODUCTION AND PROCESS

1.1 (i) list the main products which are proposed to be produced

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NA	Metric Tonnes/Day	0	0	0	0

1.2 List all raw materials with the daily consumption at full production capacity

	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	NA, it is affordable residential plotted colony project	0	Metric Tonnes/Day

2. **Manufacturing Proseses involved** : NA, it is affordable plotted colony project.

3. **No. of person likely to work in unit** :

### 4. Location

4.1 Where is it proposed to locate the unit(Indl Area or otherwise) : Otherwise

4.2 If the site is situated in notified industrial estate :

a) Whether effluent collection,treatment & disposal system has been provided by the authority : NO

b) Will the applicant utilize the system,if provided : NO

c) if not provided,details of proposed arrangement for the treatment of effluent : STP of capacity 400 KLD is proposed

4.3 If not located in Industrial Area then give identification of nearest Residential Area(such as village,town etc. :

4.4 Total Plot Area,Built up area and area available for the use of treated sewage/trade effluent : Total Land Area - 45400.60, Buildup Area - 115306.2

4.5 Area proposed to be developed : 11.21

4.6 If the site located near river bank/other water bodies:indicate the name and distance of the body

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

4.7 Does the location satisfy the requirements under Relevant Central/State Govt. notifications on ecologically fragile area etc.,if so give details? : NO-

4.8 Month and year of proposed commissioning of the unit **483** 31/10/2029

5. Average daily quantities of water to be consumed(inKl/d)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Municipal Supply	GMDA	257.0

Sr. No.	Water Consumed For	Quantity(KLD)
1	Others Domestic water	257.0
2	Others Treated water	118.0

6. Proposed effluent Treatment scheme

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	297.0	Yes	STP

7. Stack/Source of emission

Sr. No.	Stack Attached	Height of above ground level (in mts.)	Height above top of building (in mts.)	Internal diameter in (mts.)
1	Existing DG Set suffice the requirement	.	.	.

8. Proposed Air Pollution Control System  
Give information on type and add detailed specifications

Air pollution control system name	Status	Detail specification
Collector	Existing	NA

9. D.G Set Details

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	0	.	.	Yes

10. Proposed method of handling and disposal of waste trapped by pollution arresting equipment/hazardous waste

Landfill

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**11. Declaration about awareness of the prescribed standards :-**

**a. That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.**

**b. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.**

**c. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.**

**d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.**

**PLACE: Haryana**

**SIGNATURE:**

**DATE: 13/10/2025**

**NAME: Mukesh Kumar**

**DESIGNATION: Authorized Signatory**

**ADDRESS: Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Urban Complex, Dist-Gurugram, Haryana**

**DOCUMENTS ENCLOSED:**

1. Detailed project report showing the details of all manufacturing processes, fuel process flow chart, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent
2. Lease deed/ Rent Agreement / Collaboration deed.
3. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
4. Change of land use/NOC certificate from the Town & Country Planning Department/Permission from respective Municipal Authority in case unit is situated in M.C. area.
5. Proof of receipt of application submitted to the Forest Department for clearance / permission /NOC from Forest Department.
6. Copy of Environmental Clearances in case the project is covered under EIA Notification dated 14.09.2006. (Such unit covered under EIA notification shall obtain environmental clearance first and then will apply for Consent to Establish to the Board)
7. Report of Tehsildar regarding Kisam of land through Deputy Commissioner for areas covered under Aravali Notification, if applicable. In case if the land falls in the industrial estate/area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification
8. Fard Jamabandi or Intkal whichever is applicable / Allotment letter.
9. Copy of balance sheet duly attested by CA/CA certificate w.r.t. capital investment cost for the preceding year. (capital investment cost should include the original cost of land building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if, it is on lease/rent/mortgage)
10. Manufacturing Process and Process flow chart
11. EnvirImpactAttach

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प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र  
Clarification letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।  
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

नाम Name	मुकेश कुमार Mukesh Kumar
संगठन का नाम Organisation Name	M/s Nani Resorts And Floriculture Pvt. Ltd.
वर्तमान पता Current Address	Harsaru, Gurgaon, Haryana
भूमि स्थान Land Location	Harsaru, Gurgaon,
भूमि मापन Land Measurements	11.2187 (Acre)
आयत नम्बर / मुरबा नम्बर Rectangle No./ Murba No.	43//6/2 (2-11), 7/2/2 (3-0), 15/2 (2-15), 13/2 (3-13), 14/1 (3-13), 9/1 (1-7), 11/2 (5-16), 20/1/1 (3-14), 20/2/1 (3-13), 18 (8-0), 13/1 (4-7), 14/2 (4-7), 15/1/1/1 (2-7), 12/1 (4-0), 24 (7-11), 25min (4-19), 16/2 (0-11), 17 (8-0), 23 (7-11), 55//3 (8-0)

Reference No. (SRN):- R00-5NU-QFHQ

जारी करने की तिथि / Date of Issuance: 21-02-2023

जारी करने का स्थान / Place of Issuance: Gurgaon

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/R005NUQFHQ>

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प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र  
Clarification letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।  
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

किला नम्बर Killa Number	43//6/2 (2-11), 7/2/2 (3-0), 15/2 (2-15), 13/2 (3-13), 14/1 (3-13), 9/1 (1-7), 11/2 (5-16), 20/1/1 (3-14), 20/2/1 (3-13), 18 (8-0), 13/1 (4-7), 14/2 (4-7), 15/1/1/1 (2-7), 12/1 (4-0), 24 (7-11), 25min (4-19), 16/2 (0-11), 17 (8-0), 23 (7-11), 55//3 (8-0)
प्रयोजन Purpose	Affordable Plotted Colony Under Ddjay



जारी करने की तिथि / Date of Issuance: 21-02-2023

जारी करने का स्थान / Place of Issuance: Gurgaon

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/R005NUQFHQ>

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प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र  
Clarification letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।

NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

Applicant Mukesh Kumar located at village /city Harsaru district Gurgaon  
made a proposal to use this land for Affordable Plotted Colony Under Deity

a) As per records available above said land is not part of notified Reserved Forest, Protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act, 1900.

b) It is clarified that by the Notification No. S.O.8/PA 2/1900/S. 4/2013 dated 4<sup>th</sup> January, 2013, all Revenue Estate of Gurgaon is notified u/s 4 of PLPA 1900 and S.O.81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Gurgaon.

c) If approach is required from Protected Forest by the user agency, the clearance/ regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. M/s M/s Nani Resorts And Floriculture Pvt. Ltd. whose land is located at village/city, Harsaru District Gurgaon must obtain clearance as applicable under Forest Conservation Act 1980.

d) As per the records available with the Forest Department, Gurgaon the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.

e) All other statutory clearances mandated under the Environment Protection Act. 1986, as per the notification of Ministry of Environment and Forests, Government of India, dated 07-05-1992 or any other Act/ order shall be obtained as applicable by the project proponents from the concerned authorities.

f) The project proponent will not violate any Judicial Order/ direction issued by the Hon'ble Supreme Court/ High Courts.

g) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07.05.2002, 29.10.2002, 16.12.2002, 18.03.2004, 14.05.2008 etc. pertaining to Aravalli region in Haryana, which should be complied with.

h) It shall be the responsibility of user agency/ applicant to get necessary clearances/ permissions under various Acts and Rules applicable if any, from the respective authorities/ Department.

i) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher.

It is subject to the following conditions:

1. Clarification Is Hereby Issued Subject To Above Mentioned Conditions.



Date: 21-02-2023  
Place: Gurgaon

Rajeev Tejyan,  
(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/R005NUQFHQ>

प्रेषक,

उपायुक्त, गुरुग्राम।

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Annexure-R7/5

सेवा में,

M/s Nani Resorts and Floriculture Private Limited.,  
Building No. 80, 1st Floor, Sector-44,  
Gurugram-122003

क्रमांक 145 / एम0बी0

दिनांक 18/12/2023

विषय:-

Report of Tehsildar thought D.C that the land does not fall under MOEF (Aravali) as per notification dated 7<sup>th</sup> may 1992.

उपरोक्त विषय के संदर्भ में।

विषयाधीन मामले में उक्त के सम्बन्ध में नायब तहसीलदार, हरसरु व उप वन संरक्षक, गुरुग्राम से रिपोर्ट प्राप्त की गई जो निम्न प्रकार है:-

नायब तहसीलदार, हरसरु ने अपने कार्यालय के पत्र क्रमांक 1037/रीडर दिनांक 24-11-2023 के द्वारा रिपोर्ट इस कार्यालय में प्रेषित की है जिसमें लिखा है कि मौजा हरसरु उप तहसील हरसरु जिला गुरुग्राम M/s Nani Resorts and Floriculture Pvt. Ltd. के द्वारा की गई प्रार्थना पर रिपोर्ट मूल रूप से पटवारी हल्का से मांगी गई जो बिन्दुवार निम्न प्रकार से है:-

जमाबन्दी साल 2020-21 बरूवे ई0न0 5305, 5307, 5308 व खेवट नम्बरान 4, 13, 103, 331, 332, 334, 335, 377, 1005, 1007, 1008, 1020, 1021 में मु0न0 43 कीला नं0 6/2(2-11), 7/2/2(3-0), 9/1(1-7), 11/2(5-16), 12/1(4-0), 13/1(4-7), 13/2(3-13), 14/1(3-13), 14/2(4-7), 15/1/1/1(2-7), 15/2(2-15), 16/2(0-11), 17(8-0), 18(8-0), 20/1/1(3-14), 20/2/1(3-13), 23(7-11), 24(7-11) 25min(4-19) मु0न0 53 कीला नं0 3(8-0) कीला 20 रकबा 89 कनाल 15 मरला सालम की मालिक M/s Nani Resorts and Floriculture Pvt. Ltd. मालिक व काबिज है का मिलान किया गया, प्रस्तावित भूमि की रिपोर्ट विस्तारपूर्वक निम्न प्रकार से है:-

1. प्रार्थना पत्र में वर्णित खसरा/कीला नम्बरान दिनांक 07.05.1992 के नोटिफिकेशन अनुसार अरावली क्षेत्र में नहीं है।
2. दिनांक 07.05.1992 के नोटिफिकेशन से पूर्व व पश्चात मिसल हकीयत/चकबन्दी से कभी भी उपरोक्त भूमि की किस्म गैर मुमकिन पहाड, राडा, बीहड, बंजड बीहड या रुन्द्र नहीं रही है।
3. दिनांक 07.05.1992 के नोटिफिकेशन से पूर्व व पश्चात आराजी मुतनाजा की किस्म चाही है।
4. आराजी भूमि चकबन्दी से ताहाल कभी ग्राम पंचायत/शामलात देह/नगर पालिका/नगर निगम की मलकियत नहीं रही है।
5. आराजी भूमि का किसी न्यायालय में कोई भी केस जमाबन्दी खाना कैफियत में दर्ज नहीं है।
6. आराजी भूमि SEZ में नहीं आती है।
7. प्रार्थना पत्र में वर्णित खसरा/कीला नम्बरान पर धारा 4, 6 व अवार्ड/अन्य किसी प्रकार का भार नहीं है।

उप वन संरक्षक, गुरुग्राम ने अपने कार्यालय के पत्र क्रमांक 1600-G दिनांक 28.11.2023 के द्वारा अवगत कराया है कि उनके कार्यालय द्वारा दिनांक 21.02.2023 (M/s Nani Resorts and Floriculture Pvt. Ltd.) को गांव हरसरु, जिला गुरुग्राम के 11.2187 एकड, एरिया की फारेस्ट क्लेरिफिकेशन ऑनलाईन जारी की जा चुकी है। जिसकी छाया प्रति इस कार्यालय में

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प्रेषित की है जिसमें लिखा है कि Applicant Mukesh Kumar, M/s Nani Resorts and Floriculture Pvt. Ltd., having Rectangle No./Murba No./Killa No. 43//6/2(2-11), 7/2/2(3-0), 15/2(2-15), 13/2(3-13), 14/1(3-13), 9/1(1-7), 11/2(5-16), 20/1/1(3-14), 20/2/1(3-13), 18(8-0), 13/1(4-7), 14/2(4-7), 15/1/1/1(2-7), 12/1(4-0), 24(7-11), 25min(4-19), 16/2(0-11), 17(8-0), 23(7-11), 55//3(8-0) Land Measurements 11.2187 (Acre) Land Location Village Harsaru, Gurugram made a proposal to use this land for Affordable Plotted Colony Under Ddjay. It is made clear that:-

- A) As per records available above said land is not part of notified Reserved Forest, protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act 1900.
- B) It is clarified that by the Notification No. S.O 8/P.A 2/1900/S. 4/2013 dated 04-01-13 all Revenue Estate of Gurugram is notified u/s 4 of PLPA 1900 and S.O 81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as Forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest officer, Gurugram.
- C) If approach is required from Protected Forest by the user agency, the clearance/regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. **M/s Nani Resorts and Floriculture Pvt. Ltd.**, whose land is located at **Village/City Harsaru, District Gurugram** must obtain clearance as applicable under Forest Conservation Act. 1980.
- D) As per the records available with the Forest Department Gurugram the area does not fall in areas where plantations were raised by the Forest Department under Aravali project.
- E) All other statutory clearances mandated under the Environment protection Act. 1986, as per the notification of Ministry of Environment and Forest, Government of India dated 07-05-1992 or any other Act/Order shall be obtained as applicable by the project proponents from the concerned authorities.
- F) The project proponent will not violate any Judicial Order/Direction issued by the Hon'ble Supreme Court/High Courts.
- G) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07-05-2002, 29-10-2002, 16-12-2002, 18-03-2004, 14-05-2008 etc. pertaining to Aravali region in Haryana, which should be complied with.
- H) It shall be the responsibility of user agency/applicant to get necessary clearances/permissions under various Acts and Rules applicable if any, from the respective authorities/department.
- I) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher.

**It is subject to the following conditions:**

1. Clarification Is Hereby Issued Subject To Above Mentioned Conditions.

अतः नायब तहसीलदार, हरसरु व उप वन संरक्षक, गुरुग्राम की रिपोर्ट अनुसार आपको Village Harsaru, Sub Tehsil Harsaru, District Gurugram की उक्त भूमि की Aravalli Clearance/Non Forest Land रिपोर्ट इस शर्त पर जारी की जाती है कि प्रार्थी/कम्पनी को दी गई एन0ओ0सी में यदि किसी नम्बरों पर हरियाणा सरकार के किसी भी विभाग द्वारा किसी प्रकार की भूमि अर्जन कार्यवाही धारा 4, 6 व अवार्ड आदि राजस्व रिकार्ड अनुसार पाया गया तो सम्बन्धित नम्बरों की अरावली एन0ओ0सी0 स्वतः रद्द समझी जावेगी जिसके लिए प्रार्थी/कम्पनी स्वयं जिम्मेवार होगी।

  
कृते: उपायुक्त, गुरुग्राम

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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र  
Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अधीन अधिसूचित भूमि में वृक्षों की कटाई और वृक्ष ट्रांजिट/ प्रत्यारोपण की अनुमति।

Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900) and tree transit/transplantation.

नाम Name	मुकेश कुमार Mukesh Kumar
संगठन का नाम Organisation Name	M/s Nani Resorts And Floriculture Pvt. Ltd.
वर्तमान पता Current Address	Village Harsaru, Tehsil Harsaru, Sector-88 A, District Gurugram, Haryana
भूमि स्थान Land Location	Harsaru , Gurgaon (Haryana),
भूमि मापन Land Measurements	11.2187(Acre)
खसरा/ प्लॉट नम्बर Khasra/Plot Number	43//6/2 (2-11), 7/2/2 (3-0), 15/2 (2-15), 13/2 (3-13), 14/1 (3-13), 9/1 (1-7), 11/2 (5-16), 20/1/1 (3-14), 20/2/1 (3-13), 18 (8-0), 13/1 (4-7), 14/2 (4-7), 15/1/1/1 (2-7), 12/1 (4-0), 24 (7-11), 25min (4-19), 16/2 (0-11), 17 (8-0), 23 (7-11), 55//3 (8-0)
रेंज अफसर का नाम Range Officer Name	Sushil Kumar

Reference No. (SRN):-VGA-KNP-9AMB

जारी करने की तिथि / Date of Issuance: 30-01-2025

जारी करने का स्थान / Place of Issuance: Gurgaon

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Raj Kumar)



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र  
Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अधीन अधिसूचित भूमि में वृक्षों की कटाई और वृक्ष ट्रांजिट/ प्रत्यारोपण की अनुमति।

Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900) and tree transit/transplantation.

Species	Classwise number of trees							Under Size Trees	Total no. of trees	Total Volume (M3)
	V	IV	III	IIA	IIB	IA	IB			
Peepal Transplant	0	0	0	1	1	0	0	0	2	3.11
Total	0	0	0	1	1	0	0	0	2	3.11

जारी करने की तिथि / Date of Issuance: 30-01-2025  
जारी करने का स्थान / Place of Issuance: Gurgaon  
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Raj Kumar)



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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र  
Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अधीन अधिसूचित भूमि में वृक्षों की कटाई और वृक्ष ट्रांजिट/ प्रत्यारोपण की अनुमति।

Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900) and tree transit/transplantation.

Applicant Mukesh Kumar located at village Harsaru district Gurgaon made a proposal to fell trees on this land with Khasra/ Plot number -.  
The report submitted by RFO, Sushil Kumar dated 24-01-2025.

CONDITIONS OF PERMIT

1. Only the numbered trees will be felled.
2. Trees to be felled will not be uprooted except in case of developmental works/ Individual plots.
3. No dragging of wood will be permitted.
4. Felling after sun set and before the sun rise will not be permitted.
5. No fire will be allowed.
6. No damage to unmarked trees will be caused during felling in the area and the owner will have to pay the compensation as determined by DFO for any such damage.
7. The owner of land shall be responsible for any illicit felling in the area and he will have to pay the compensation as determined by DFO for any such illicit felling.
8. No forest produce will be removed without a Rawana Challan from concerned Range Officer.
9. The permit is liable to be cancelled at any time if any violations of conditions of permit take place / facts given in the application for permit are found incorrect. The decision of DFO in this regard will be final.
10. The forest department does not hold any responsibility for distribution of sale proceeds among the owners of the land.
11. No separate permit for timber transit as per Indian Forest Act, 1927 is required within the territory of Haryana.
12. Permission Is Granted As Per Rule. Permission Is Valid For 03 Months From The Date Of Issuance



Date: 30-01-2025  
Place: Gurgaon

Raj Kumar  
(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

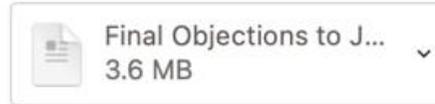
<https://164.100.137.243/eservices/mobileapi/verify/forest/VGAKNP9AMB>



⊗ Manan Takkar <manantakkar@artlo.in>

Today at 11:58 AM

To: psend2016@gmail.com; secy-moef@nic.in; mscb.cpcb@nic.in; environment@hry.nic.in; seiaa-21.env@hry.gov.in; +3 more ✓



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Dear Sir/Madam,

Please find attached a copy of the Objection to The Joint Committee Report on behalf of Respondent No. 7 in Original Application No. 69 of 2025 titled as Naresh Kumar Yadav vs. State of Haryana and Ors. pending before the Hon'ble National Green Tribunal, New Delhi.

Regards,

Manan Takkar, Advocate  
Associate  
ARTLO

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